

25. Wyeth Laboratories
26. Anglo Thai Corpon. (Branch)
27. G. W. Carnrick Co. (Asia)
28. Chesebrough Ponds Inc. (Branch)
29. Cooper Laboratories (Branch)
30. Dental Products of India Ltd.
31. Ethnor Ltd.
32. C.E. Fulford Ltd.
33. Roussel Pharmaceuticals Ltd.
34. John Wyeth (Bros)
35. Indian Schering Ltd.
36. Lab. Grimault Ltd.
37. Nicholas of India Ltd.
38. Smith Kline & French (India)
39. Associated Capsules Ltd.
40. Curewell Ltd.
41. Duphar Interfran Ltd.
42. Geoffrey Manners & Co.
43. Hoechst Pharmaceutical
44. Martin & Harris Ltd.
45. Organon Ltd.
46. Suhrid Geigy Ltd.
47. Synbiotics Ltd.
48. Tata Fison Ltd.
49. Uni Sankyo Ltd.
50. Wander Ltd.
51. Warner Hindustan Ltd.
52. Cartor Wallace & Co. Ltd. (Goa)
53. U. S. Vitamins & Pharmaceuticals Ltd.
54. Ward Blenkinsop & Co.
55. Whiffens (India) Ltd.
56. Biological Evans Ltd.
57. Mc Gaw Ravindra Ltd.
58. Cibatul Ltd.
59. Mysore Industrial & Testing Laboratories
60. Rallis India Ltd.
61. UNI & UCB Ltd.
62. Christian Hoedon Ltd.
63. Lankar & Co.

Cost Audit System in Core Industries

333. SHRI DEORAO PATIL : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to refer to the answer to Unstarred Question No, 1585 given in Rajya Sabha on the 16th December, 1974 and state :

(a) whether the suggestion of the Institute of Cost & Works Accountants of India regarding Cost Audit in core industries has been considered by Government;

(b) if so, the steps taken by Government in this regard;

(c) whether Government have directed the industries to publish their Cost Audit Reports every year; and

(d) if the answer to part (c) above be in the negative the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDA-BRATA BARUA) : (a) and (b) Government is already covering different industries under section 209(1) (d) of the Companies Act, 1956 for maintenance of Cost Accounting Records and Audit thereof. More and more industries will be covered under this Section in future as might be feasible in stages.

(c) No, Sir.

(d) Since the cost audit reports contain secret information and particulars concerning manufacturing, production, processing or mining activities of companies, publication of such reports as a matter of rule is not considered desirable.

Multinational Companies in India

334. SHRI J. S. ANAND : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state : the number of multinational companies operating in India as branches of their principals and through majority participation in Indian companies with the amount of total capital invested so far ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDA-BRATA BARUA) : The number of multinational companies operating in India as branches of their principals was 538 as on 31-3-1973. The number of such companies operating through majority participation in Indian companies, that is, the Indian subsidiaries of foreign companies, was 202 on the same date. Data relating to the total capital invested as indicated by the value of assets are available in respect of 295 branches (excluding 58 Insurance companies which have since been nationalised and 27 Navigation and Airways companies which have no separate accounts for their business in India) and in respect of 181 subsidiaries. Their assets are given below :

	(Rs. in Crores) 1972-73
1. Branches of foreign companies (295 branches) .	1227.78
2. Indian subsidiaries of foreign companies (181 subsidiaries) .	1237.67

Haldia Refinery

335. **SHRI J. S. ANAND :** Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) by when Lube plant of Haldia Refinery is expected to be commissioned;

(b) whether Government are aware that there is a serious shortage of lubricants in the country; and

(c) if so, what measures have been taken by Government to overcome the shortage?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI) : (a) The Lube Oil Block Units of Haldia Refinery are expected to be completed by end of 1975.

(b) While there is a large surplus of secondary grades, there is unsatisfied demand for premium grades to some extent.

(c) (i) Attempts are being made to increase the production of premium grade lubricants at the refineries; and

(ii) IOC is importing base oils to supplement indigenous production for the manufacture of premium grade lubricants.

Electrification of railway lines in Kerala

336. **SHRI S. KUMARAN :** Will the Minister of RAILWAYS be pleased to state :

(a) whether the Kerala Government have forwarded a proposal to enter into a long term agreement with the Railways for supply of cheap power for electrification of railway lines in the State; and

(b) if so, considering the high cost of coal and oil and also the State's lowest kilometrage of railway lines per lakh of population comparing to the national level, whether Government will review its position and take up the electrification of the lines from Trivandrum to Mangalore.

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH) : (a) Kerala Government have offered to supply electricity economically, though no specific rate has been indicated.

(b) The density of traffic on the Mangalore-Trivandrum section is too far below the break-even point that even if power is supplied on a long term basis at the lowest conceivable cost, the returns would not justify the large outlay of resources required for electrification. The question can be reviewed after the completion of the Trivandrum-Ernakulam conversion and sufficient time has lapsed to admit of traffic growth on the Broad Gauged route.

Issue of First Class Rail Tickets at Buxar

337. **SHRI JAGDISH PRASAD MATHUR :** Will the Minister of RAILWAYS be pleased to state :

(a) what were the arrival and departure timings of passenger down trains at Buxar and Arrah stations on 25-11-73 between 00-00 hours to 10-00 hours;

(b) whether any first class ticket from Buxar to Arrah was issued on 25-11-73 at Buxar Railway Station; and

(c) if so, its number and approximate time of issue?